

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-104

IA-1078/2021

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

....**FINANCIAL CREDITOR**

....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 03.06.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Rishabh Jain, Advocate.

ORDER

IA-1078/2021:-

Heard the submissions made by the Counsel for the Resolution Professional. No one is present on behalf of the Respondents at the time of virtual hearing. This Tribunal has carefully gone through the contents of the reply filed by the Respondents and direct the Respondents to pay a sum of Rs. 29.20 Lacs within one month from today, failing which stringent Legal action will be taken against the Respondents. The Applicant is directed to inform the Tribunal about the receipt of the amount and also liberty is granted for taking further steps in the matter against the Respondents in the event of failure to pay. The Resolution Professional is directed to inform the Tribunal in the matter after one month or on any date prior

to that about the receipt of the money, in case received the full balance amount before one month.

The Application filed by the Resolution Professional is **allowed**.

-SD-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-
(P.S.N PRASAD)
MEMBER (JUDICIAL)

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IA-1078/2021
In
IB-1348(ND)/2019

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-104

IA-929/2021

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

...FINANCIAL CREDITOR

...RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 03.06.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Shikhil Suri, Ms. Nikita Thapar and Ms. Komal Gupta,
Advocates.

ORDER

IA-929/2021:-

It is seen that the order in this regard has already been reserved. However, written submissions were to be filed by both the parties but the same has not come on the Court record.

-SD-

(NARENDER KUMAR BHOLA)

MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)

MEMBER (JUDICIAL)